

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 231**  
**135(ND)11**  
**CA- 266/2023**

**IN THE MATTER OF:**  
**Sh. Navneet Garg**

... **Applicant/Petitioner**

**Versus**

**M/s. Radiant Cement Pvt. Ltd. & Ors.**

... **Respondent**

**Under Section: 397/398 Comp. Act**

**Order delivered on 05.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent : None**

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**CA- 266/2023:** There is no appearance on behalf of the Respondent. Issue notice of default to them, returnable on 17.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week.

List the matter on 17.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**